

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 35/TT/2019

- Subject** : Approval of transmission tariff from COD to 31.3.2019 for 1x500 MVA, 400/220/33 kV ICT along with associated bays at Trichy Sub-station under System strengthening-XX” in Southern Region.
- Date of Hearing** : 17.12.2019
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL) and 17 others
- Parties present** : Shri S. Vallinayagam, Advocate, TANTRANSCO
Shri Zafrul Hasan, PGCIL
Shri S.S Raju, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for 1x500 MVA, 400/220/33 kV ICT along with associated bays at Trichy Sub-station under System Strengthening-XX” in Southern Region. The representative of the petitioner sought approval of COD of the asset in terms of proviso (ii) to Regulation 4(3) of 2014 Tariff Regulations with effect from 10.6.2017 as the downstream assets under the scope of TANTRANSCO were not ready. He further submitted that power flow in the instant asset commenced on 19.7.2017. He submitted that the time over-run of 4 months in case of instant asset is not attributable to the petitioner and reasons for the time over-run has been submitted in the petition and requested to condone the same.

2. The representative of the petitioner submitted that tariff for the instant assets was claimed initially in Petition No.176/TT/2017. However, the Commission declined to approve the COD of the instant asset as TANTRANSCO was not a party to proceedings in that matter. He submitted that the Commission directed to file a fresh petition for approval of tariff for the instant asset by impleading TANTRANSCO as a respondent. Accordingly, the instant petition has been filed.

3. Learned counsel for TANTRANSCO submitted that it has not received the copy of the petition and sought two weeks’ time to file the reply.



4. After hearing the parties, the Commission directed the petitioner to file the following information on affidavit with an advance copy to the beneficiaries by 13.1.2020.

- a) Year and asset wise discharge statement of Initial Spares;
- b) Loan repayment schedule of SBI;
- c) Revise IDC statement reconciling loan amount of SBI with Form 9C.

5. The Commission directed the respondent to file their reply by 22.1.2020 and the petitioner to file rejoinder, if, any, by 31.1.2020. The Commission directed the parties to comply within the specified time line and no extension of time shall be granted.

6. The matter shall be listed for hearing in due course for which a separate notice shall be issued to the parties.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

